

CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR
FUTURE CONSUMER LIMITED OPERATING IN BUSINESS OF FMCG, FOOD AND
PROCESSED FOOD PRODUCTS AT VARIOUS LOCATIONS

(Under regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Future Consumer Limited CIN Number - L52602MH1996PLC192090 PAN Number - AABCS0279B
2.	Address of the registered office	Knowledge House, Shyam Nagar, Off Jogeshwari Vikhroli Link Road, Jogeshwari (East) Mumbai - 400060, Maharashtra.
3.	URL of website	https://futureconsumer.in/
4.	Details of place where majority of fixed assets are located	Corporate debtor being listed on Bombay Stock Exchange and National Stock Exchange has majority of fixed assets located at Tumkur and Bidar in Karnataka, Sonipat in Haryana and in Indore in Madhya Pradesh.
5.	Installed capacity of main products/ services	The installed capacity of the leased rice milling facility located at Tumkur in Karnataka is approximately 4000 tonnes.
6.	Quantity and value of main products/ services sold in last financial year	The revenue from operations during the financial year 2024-25 was INR 56.22 Lakhs
7.	Number of employees/ workmen	Corporate debtor has 3 employees and one retainer
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at	The details are available on the website of the Corporate Debtor. Further details can be sought by e-mailing the undersigned at irp.fcl@aegisipe.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Further details can be sought by e-mailing the undersigned at irp.fcl@aegisipe.com
10.	Last date for receipt of expression of interest	12 October 2026 (Previously it was 27 September 2026)
11.	Date of issue of provisional list of prospective resolution applicants	22 October 2026 (Previously it was 07 October 2026)
12.	Last date for submission of objections to provisional list	27 October 2026 (Previously it was 12 October 2026)
13.	Date of issue of final list of prospective resolution applicants	06 November 2026 (Previously it was 22 October 2026)
14.	Date of issue of Information Memorandum, Evaluation Matrix	11 November 2026 (Previously it was 27 October 2026)

	and Request for Resolution Plans to prospective resolution applicants	
15.	Last date for submission of the resolution plans	11 December 2026 (Previously it was 26 November 2026)
16.	Process email id to submit Expression of Interest	irp.fcl@aegisipe.com
17.	Details of the Corporate Debtor's registration status as MSME	Corporate Debtor is not registered as MSME




Aegis Resolution Services Private Limited
 through authorized signatory Avil Menezes
 As Resolution Professional of Future Consumer Limited
 Registration No. IBBI/IPE-0118/PA-1/2022-23/50041
 Authorization for Assignment valid till 30th June 2027
 Reg. Address: 106, 1st Floor, Kanakia Atrium 2,
 Cross Road A, Behind Courtyard Marriott,
 Chakala, Andheri East, Mumbai - 400093
 Email: avil@caavil.com, irp.fcl@aegisipe.com

Date: 29-09-2026

Place: Mumbai

FINOLEX INDUSTRIES LIMITED

CIN: L40108PN1981PLC024153

Registered Office: Gat No. 399, Village Urse, Taluka Maval, Dist. Pune - 410 506.

Tel No.: +91 20 27408567 | E-mail: investors@finolexind.com | Website: www.finolexipjes.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PoD/3750/2026 dated January 30, 2026, read with SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, we bring to your notice that another special window has been opened for a period of One Year from **February 05, 2026 till February 04, 2027**, for re-lodging share transfer deeds that were originally submitted before April 1, 2019 but were rejected, returned, or left unattended due to documentation or procedural deficiencies.

This facility of a special window is for lodgement of physical securities transfer and dematerialization ("demat") which were sold/purchased prior to April 01, 2019. Kindly refer to the matrix below with regards to the applicability of lodgement:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	X
Before April 01, 2019	No	No	X

Kindly note that the request(s) which are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents will only be considered under this special window. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. KFin Technologies Limited, Unit: Finolex Industries Limited, Selenium Building, Tower B, Plot Nos. 31-32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi, Telangana India - 500032. Tel: +91-40-67162222 email ID: einward.ris@kfinotech.com.

Shareholders of the Company are requested to update their KYC details, including PAN, email ID, address, mobile number, and bank account details, with their Depository Participant(s) (in case shares are held in demat form) or with the Registrar and Transfer Agent (RTA) (in case shares are held in physical form), to ensure ease of communication and seamless payment of dividend (if any). Shareholders holding shares in physical form are further requested to dematerialize their shares by submitting the share certificates of face value ₹2/- to their respective Depository Participant(s).

For Finolex Industries Limited

Sd/-

Date : September 28, 2026

Place : Pune

Dakshinamurthy Iyer

Company Secretary & Head Legal

NOTICE FOR DUPLICATE ISSUE OF SHARE CERTIFICATES

Notice is hereby given that the Share Certificate Nos. 4, 5 and 17 for 4,60,000 Equity Shares of ₹10/- each, bearing Distinctive Nos. 400001-600000, 600001-800000 and 2760001-2820000 respectively, in Olympia Credits & Mercantile Private Limited, having its Registered Office at 411, Middleton Street, Sikkim House, 4th Floor, Kolkata – 700071, standing in the name of Kit Commercial Private Limited, have been lost and that an application for the issue of duplicate/consolidated share certificate(s) in lieu thereof has been made to the Company.

Objections, if any, should be made within 15 days from the date of this publication to the Company's Registrar & Share Transfer Agent – Niche Technologies Pvt. Ltd., D-511 Bagree Market, 5th Floor, 71 B. R. B. Basu Road, Kolkata – 700001. The public are cautioned against dealing in any way with these shares.

Date: 28.09.2026

KIT COMMERCIAL PRIVATE LIMITED

GIL

Enabling e-Governance

Gujarat Informatics Limited

Block No. 2, 2nd Floor, Karmayogi Bhavan, Sector 10, Gandhinagar-382010 (Gujarat). Phone: 079-23256022, Fax: 079-23238925

NOTICE INVITING BID

GIL invites Bids through E-tendering route for Bid for Supply, Installation, Testing, Commissioning, Integration, Operation & Maintenance of Enterprise Wired and Wi-Fi Infrastructure Solution for MMCEC (Tender No. HWT25092026; Tender ID 349301) Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://tender.nprocure.com> for eligibility criteria & more details about the bid.

- Managing Director

TATA

TATA POWER

Corporate Contracts Department, 5th Floor Station B) Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India. (Board Line: 022-67175125, Mobile: 9641867435) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package.

Fire door installation work at Bhira HPS (CC27SPS107)

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs. of 15th October 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power > Business Associates > Tender Documents**) only.

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES" IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

JB ECOTEX LTD.

PLASTIC RECYCLING

J B ECOTEX LIMITED

Our Company was originally registered as a limited liability partnership under the Limited Liability Partnership Act, 2008, as amended, under the name 'J B Ecotex LLP' ("JBE LLP") pursuant to a limited liability partnership agreement dated October 31, 2012, which was registered with the Registrar of Companies, Gujarat, Dadra and Nagar Haveli at Ahmedabad and a certificate of incorporation dated November 12, 2012 was issued to JBE LLP. Subsequently, pursuant to a resolution passed by the partners of JBE LLP at their meeting held on June 2, 2021, JBE LLP was converted into a public limited company in accordance with the provisions of Chapter XXI of the Companies Act, 2013. Accordingly, the name of our Company was changed to 'J B Ecotex Limited' and a fresh certificate of incorporation dated September 21, 2021 was issued by the Registrar of Companies, Central Registration Centre. For details of changes in the name and registered office address of our Company, see "**History and Certain Corporate Matters**" on page 258 of the Draft Red Herring Prospectus dated September 28, 2026 ("DRHP").

Corporate Identity Number: U17299GJ2021PLC125752

Registered and Corporate Office: Office No. 1105 & 1201, 11th Floor, Rajhans Montessa, Beside Le Meridien Hotel, Nr. Surat Airport, Dumas Road, Surat – 395 007, Gujarat, India

Contact Person: Nidhi Manoj Sharma, Company Secretary and Compliance Officer; Telephone: +91 63588-66883; E-mail: cs@jbecotex.com; Website: www.jbecotex.com

OUR PROMOTERS: AYODHYAPRASAD JUGALKISHORE SINGHAL, HEMANT VIMALKUMAR DHANDHARIA, HIMANSHU SURENDRA JARIWALA, JITENDRAKUMAR FULCHAND ARYA, MONIKA RAJESH GUPTA, RAJESH RAMNIWAS GUPTA, RAMDAS LAXMINARAYAN JINDAL, SAJJAN KUMAR KEJRIWAL, SAMARTH ARYA, VISHAL KEJRIWAL, AND GUPTA FAMILY PRIVATE TRUST

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF J B ECOTEX LIMITED ("OUR COMPANY" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 4,000.00 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 12,950,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER FOR SALE"), COMPRISING UP TO 3,970,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY JITENDRAKUMAR FULCHAND ARYA, UP TO 1,100,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY AYODHYAPRASAD JUGALKISHORE SINGHAL, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY RAJESH RAMNIWAS GUPTA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY VISHAL KEJRIWAL, UP TO 1,690,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY RAMDAS LAXMINARAYAN JINDAL, UP TO 1,690,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY HIMANSHU SURENDRA JARIWALA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY HEMANT VIMALKUMAR DHANDHARIA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY MONIKA RAJESH GUPTA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY SAJJAN KUMAR KEJRIWAL (THE "PROMOTER SELLING SHAREHOLDERS"), AND SUCH EQUITY SHARES CUMULATIVELY OFFERED BY THE PROMOTER SELLING SHAREHOLDERS, THE "OFFERED SHARES").

OUR COMPANY MAY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES AGGREGATING UP TO ₹ 800.00 MILLION, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL BE UNDERTAKEN IN CONSULTATION WITH THE BRLMS AND THE PRICE OF THE EQUITY SHARES ALLOTTED PURSUANT TO THE PRE-IPO PLACEMENT SHALL BE DETERMINED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. DETAILS OF THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL BE INCLUDED IN THE RED HERRING PROSPECTUS AND PROSPECTUS AND SHALL BE REPORTED TO THE STOCK EXCHANGES WITHIN 24 HOURS OF SUCH TRANSACTIONS, IN ACCORDANCE WITH REGULATION 54 OF THE SEBI ICDR REGULATIONS. WE MAY UTILIZE THE PROCEEDS FROM THE PRE-IPO PLACEMENT TOWARDS THE OBJECTS OF THE OFFER PRIOR TO COMPLETION OF THE OFFER. PRIOR TO THE COMPLETION OF THE OFFER AND IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT IN LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND PROSPECTUS.

IN ACCORDANCE WITH AND SUBJECT TO REGULATION 33 OF THE SEBI ICDR REGULATIONS, THE OFFER MAY INCLUDE A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH, AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING UP TO [●]% OF THE POST OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND [●]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY OFFER A DISCOUNT OF UPTO [●]% (UPTO ₹ [●] PER EQUITY SHARE) TO THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT").

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND, THE EMPLOYEE DISCOUNT (IF ANY), AND MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITION OF [●] (A WIDELY CIRCULATED GUJARATI DAILY NEWSPAPER, GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED), EACH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be reserved in the following manner (i) 33.33% of the Anchor Investor Portion shall be reserved for domestic Mutual Funds; and (ii) 6.67% of the Anchor Investor Portion shall be reserved for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds, as applicable, at or above the Anchor Investor Allocation Price. Any under-subscription in the Life Insurance Companies and Pension Funds category specified in (ii) above may be allocated to domestic Mutual Funds, in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹0.20 million and up to ₹1.00 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹1.00 million and undersubscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All Bidders (except Anchor Investors) shall mandatorily participate in this Offer only through the Application Supported by Blocked Amount ("ASBA") process and shall provide details of their respective bank account (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter) in which the Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or pursuant to the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "**Offer Procedure**" on page 422 of the DRHP.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated September 28, 2026 with the Securities Exchange Board of India ("SEBI") and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it along with Draft Abridged Prospectus dated September 28, 2026 on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at www.jbecotex.com and the websites of the Book Running Lead Managers to the Offer i.e. Motilal Oswal Investment Advisors Limited at www.motilaloswal.com and JM Financial Limited at www.jmfi.com ("BRLMs"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLMs and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involves a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to "**Risk Factors**" on page 19 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the RHP has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "**History and Certain Corporate Matters**" on page 258 of the DRHP. For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "**Capital Structure**" on page 88 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
motilal oswal Investment Banking Motilal Oswal Investment Advisors Limited Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite Parel ST Depot, Prabhadevi, Mumbai – 400 025, Maharashtra, India Tel: +91 22 7193 4380 E-mail: jp.ipso@motilaloswal.com Website: www.motilaloswal.com Investor grievance email: moiaipressedsal@motilaloswal.com Contact Person: Ronak Shah/ Sankita Ajinkya SEBI Registration Number: INM000011005 JM Financial JM Financial Limited 7th Floor, Energy, Appasaheb Marathe Marg, Prabhadevi, Mumbai – 400 025 Maharashtra, India Tel: +91 22 6630 3030 E-mail: jbecotex.ipso@jmfi.com Website: www.jmfi.com Investor grievance email: grievance.ibd@jmfi.com Contact Person: Prachee Dhuri SEBI Registration Number: INM000010361 MUFG MUFG Intime MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India Tel: +91 81081 14949 E-mail: jbecotex.ipso@in.mpmf.mufig.com Website: www.in.mpmf.mufig.com Investor grievance e-mail: jbecotex.ipso@in.mpmf.mufig.com Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058	

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place : Surat

Date : September 28, 2026

For J B ECOTEX LIMITED

On behalf of the Board of Directors

Sd/-

Nidhi Manoj Sharma

Company Secretary and Compliance Officer

J B ECOTEX LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 28, 2026 with SEBI and Stock Exchanges. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. www.jbecotex.com, websites of the BRLMs, i.e. Motilal Oswal Investment Advisors Limited at www.motilaloswal.com and JM Financial Limited at www.jmfi.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "**Risk Factors**" on page 19 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

CORRIGENDUM TO FORM 6

INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE CONSUMER LIMITED

OPERATING IN BUSINESS OF FMCG, FOOD AND PROCESSED FOOD PRODUCTS AT VARIOUS LOCATIONS (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	CIN Number - L52602MH1996PLC192090 PAN Number - AABC502798
2. Address of the registered office	Knowledge House, Shyam Nagar, Off Jogeshwari Vikhroli Link Road, Jogeshwari (East) Mumbai - 400060, Maharashtra.
3. URL of website	https://futureconsumer.in
4. Details of place where majority of fixed assets are located	Corporate debtor being listed on Bombay Stock Exchange and National Stock Exchange has majority of fixed assets located at Tumkur and Bidar in Karnataka, Sonipat in Haryana and in Indore in Madhya Pradesh.
5. Installed capacity of main products/ services	The installed capacity of the leased rice milling facility located at Tumkur in Karnataka is approximately 4000 tonnes.
6. Quantity and value of main products/ services sold in last financial year	The revenue from operations during the financial year 2024-25 was INR 56.22 Lakhs
7. Number of employees/ workmen	Corporate debtor has 3 employees and one retainer
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	The details are available on the website of the Corporate Debtor. Further details can be sought by e-mailing the undersigned at ip.fc@aeisipje.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Further details can be sought by e-mailing the undersigned at ip.fc@aeisipje.com
10. Last date for receipt of expression of interest	12 October 2026 (Previously it was 27 September 2026)
11. Date of issue of provisional list of prospective resolution applicants	22 October 2026 (Previously it was 07 October 2026)
12. Last date for submission of objections to provisional list	27 October 2026 (Previously it was 12 October 2026)
13. Date of issue of final list of prospective resolution applicants	06 November 2026 (Previously it was 22 October 2026)
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	11 November 2026 (Previously it was 27 October 2026)
15. Last date for submission of resolution plans	11 December 2026 (Previously it was 26 November 2026)
16. Process email id to submit Expression of Interest	ip.fc@aeisipje.com
17. Details of the Corporate Debtor's registration status as MSME	Corporate Debtor is not registered as MSME

Sd/-

Aegis Resolution Services Private Limited through authorized signatory Avil Meneses As Resolution Professional of Future Consumer Limited Registration No. IBBI/IPE-0118/PA-1/2022-23/500441 Authorization for Assignment valid till 30th June 2027 Reg. Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093 Email: avil@caavil.com, ip.fc@aeisipje.com Date: 29-09-2026 Place: Mumbai

TASTY BITE

Tasty Bite Eatables Limited

CIN: L15419PN1985PLC037347

Regd Off: 201-202, Mayfair Towers, Wakdevadi, Shivajinagar, Pune 411 005

Tel: 020 3021 6000; Fax: 020 3021 6048; CIN: L15419PN1985PLC037347

Website: www.tastybite.co.in; e-mail: info@tastybite.com

NOTICE OF POSTAL BALLOT

Pursuant to Section 108 and 110 of the Companies Act, 2013 ("the Act") read with Companies (Management and Administration) Rules, 2014, and Circulars issued by the Ministry of Corporate Affairs ("MCA Circulars"), and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, and other applicable provisions of the Act, Rules, Circulars and Notifications issued thereunder, the Company has on 28 September, 2026 sent an email through KFin Technologies Limited ("Kfin") along with the Login ID and password for e-voting to the members who have registered their e-mail IDs with the Depository Participants or with the Company as defined in the Postal Ballot Notice dated 27 September 2026.

The Board of Directors of the Company has appointed M/s. Pareek V. R. & Associates, Practicing Company Secretary represented through by CS Vineet Ramoo Pareek (FCS: 12033; C.P. No. 18556), to act as the Scrutinizer for conducting the Postal Ballot process, through the e-voting process in a fair and transparent manner.

Members are requested to provide their assent or dissent through e-voting only. The Company has appointed KFin Technologies Limited for providing e-voting facility to enable members to cast their votes electronically. The detailed procedure for e-voting is enumerated in the Notes to the Postal Ballot Notice. Members are requested to note that the voting period will commence from Tuesday, 29 September 2026 at 9.00 a.m. (IST) and end on Wednesday 28 October 2026 at 5.00 p.m. (IST). The e-voting module shall be disabled by Kfin for voting thereafter. Any votes received thereafter will be invalid.

Members are requested to provide their assent or dissent through e-voting only. The voting rights of Members shall be reckoned as on Friday, 25 September 2026, which is the cut-off date. Members may please note that the Postal Ballot Notice is also available on the Company's website at www.tastybite.co.in, websites of the Stock Exchanges i.e. BSE Limited ("BSE") and NSE Limited ("NSE") at www.bseindia.com and www.nseindia.com respectively and on the website of KFin Technologies Limited at <https://evoting.kfintech.com/public/Downloads.aspx>. Members who have not received the Postal Ballot Notice may download it from the above mentioned websites. Any person who is not a member as on the cut-off date (Friday, 25 September 2026) should treat this Notice for information purposes only.

Members holding shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses by writing to the Company at secretarial@tastybite.com. In case of any queries/difficulties in registering the e-mail addresses, Members may write to secretarial@tastybite.com.

Members holding shares in physical mode, who have not registered/ updated their email addresses with the RTA, are requested to register / update the same by writing to the RTA with details of folio number and attaching a self-attested copy of PAN card at einward.ris@Kfintech.com.

The results of e-voting will be announced on or before Friday, 30 October 2026 at the Registered office of the Company and shall be forwarded to the BSE and NSE and will also be accessible at the website of the Company i.e. <https://www.tastybite.co.in/and> on the website of KFin i.e. <https://evoting.kfintech.com/public/Downloads.aspx>.

For Tasty Bite Eatables Limited

Vimal Tank

Date: 29 September 2026

Place: Pune

Company Secretary

Membership No.: A22370

epaper.financialexpress.com


TATA
POWER

Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station-Chembur-Mumbai, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175125, Mobile: 9641867435) CIN: T28920MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package.

Fire door installation work at Bhira HPS (CC27SPS107)

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs, of 15th October 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power > Business Associates > Tender Documents**) only.

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES")
IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF J B COTEX LIMITED ("OUR COMPANY" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 4,000,000 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 12,950,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER FOR SALE"), COMPRISING UP TO 3,970,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY JITENDRAKUMAR FULCHAND ARYA, UP TO 1,100,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY AYODHYAPRASAD JUGALKISHORE SINGHAL, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY RAJESH RAMNINWA GUPTA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY VISHAL KEJRIWAL, UP TO 1,690,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY RAMDAS LAXMINARAYAN JINDAL, UP TO 1,690,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY HIMANSHU SURENDRA JARIWALA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY HEMANT VIMALKUMAR DHANDHARIA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY MONIKA RAJESH GUPTA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY SAJJAN KUMAR KEJRIWAL (THE "PROMOTER SELLING SHAREHOLDERS"), AND SUCH EQUITY SHARES CUMULATIVELY OFFERED BY THE PROMOTER SELLING SHAREHOLDERS (THE "OFFERED SHARES").

OUR COMPANY MAY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES AGGREGATING UP TO ₹ 800.00 MILLION, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL BE UNDERTAKEN IN CONSULTATION WITH THE BRLMS AND THE PRICE OF THE EQUITY SHARES ALLOTTED PURSUANT TO THE PRE-IPO PLACEMENT SHALL BE DETERMINED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. DETAILS OF THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL BE INCLUDED IN THE RED HERRING PROSPECTUS AND PROSPECTUS AND SHALL BE REPORTED TO THE STOCK EXCHANGES WITHIN 24 HOURS OF SUCH TRANSACTIONS, IN ACCORDANCE WITH REGULATION 54 OF THE SEBI(CDR) REGULATIONS. WE MAY UTILIZE THE PROCEEDS FROM THE PRE-IPO PLACEMENT TOWARDS THE OBJECTS OF THE OFFER PRIOR TO COMPLETION OF THE OFFER. PRIOR TO THE COMPLETION OF THE OFFER AND IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT IN LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND PROSPECTUS.

IN ACCORDANCE WITH AND SUBJECT TO REGULATION 33 OF THE SEBI ICDR REGULATIONS, THE OFFER MAY INCLUDE A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH, AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING UP TO [●]% OF THE POST OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND [●]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY OFFER A DISCOUNT OF UPTO [●]% (UPTO ₹[●] PER EQUITY SHARE) TO THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT").

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH; THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND, THE EMPLOYEE DISCOUNT (IF ANY), AND MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITION OF [●] (A WIDELY CIRCULATED GUJARATI DAILY NEWSPAPER, GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED), EACH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 80% of the QIB Portion to Anchor Investors and such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "**Anchor Investor Portion**"), of which 40% shall be reserved in the following manner (i) 33.33% of the Anchor Investor Portion shall be reserved for domestic Mutual Funds; and (ii) 6.67% of the Anchor Investor Portion shall be reserved for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds, as applicable, at or above the Anchor Investor Allocation Price. Any under-subscription in the Life Insurance Companies and Pension Funds category specified in (ii) above may be allocated to domestic Mutual Funds, in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("**Non-Institutional Portion**") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹0.20 million and up to ₹1.00 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹1.00 million and undersubscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("**Retail Portion**"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All Bidders (except Anchor Investors) shall mandatorily participate in this Offer only through the Application Supported by Blocked Amount ("**ASBA**") process and shall provide details of their respective bank account (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter) in which the Bid Amount will be blocked by the Self Certified Syndicate Banks ("**SCSBs**") or pursuant to the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "**Offer Procedure**" on page 422 of the DRHP.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated September 28, 2026 with the Securities Exchange Board of India ("SEBI") and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it along with Draft Abridged Prospectus dated September 28, 2026 on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e. BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at www.jbcotex.com and the websites of the Book Running Lead Managers to the Offer i.e. Motilal Oswal Investment Advisors Limited at www.motilaloswal.com and JM Financial Limited at www.jmfi.com ("BRLMs"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLMs and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involve a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to **"Risk Factors"** on page 19 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the RHP has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see **"History and Certain Corporate Matters"** on page 258 of the DRHP. For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see **"Capital Structure"** on page 88 of the DRHP.

BOOK RUNNING LEAD MANAGER		REGISTRAR TO THE OFFER
 Motilal Oswal Investment Advisors Limited Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite Parel ST Depot, Prabhadevi, Mumbai – 400 025, Maharashtra, India Tel: +91 22 7193 4380 E-mail: jb ipo@motilaloswal.com Website: www.motilaloswal.com Investor grievance email: moiaipredressal@motilaloswal.com Contact Person: Ronak Shah/ Sankita Ajinkya SEBI Registration Number: INM000011005	 JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai – 400 025 Maharashtra, India Tel: +91 22 6630 3030 E-mail: jbecotex.ipo@jmfi.com Website: www.jmfi.com Investor grievance email: grievance.ibd@jmfi.com Contact Person: Prachee Dhuri SEBI Registration Number: INM000010361	 MUFG Intime India Private Limited <i>(Formerly Link Intime India Private Limited)</i> C-101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India Tel: +91 81081 14949 E-mail: jbecotex.ipo@in.mpmis.mufig.com Website: www.in.mpmis.mufig.com Investor grievance e-mail: jbecotex.ipo@in.mpmis.mufig.com Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058
COMPANY SECRETARY AND COMPLIANCE OFFICER Nidhi Manoj Sharma Office No. 1105 & 1201, 11th Floor, Rajhans Montessa, Beside Le Meridien Hotel, Nr. Surat Airport, Dumas Road, Surat – 395 007, Gujarat, India Telephone: +91 6358866883; E-mail: cs@jbecotex.com		

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

	For J B ECOTEX LIMITED
	On behalf of the Board of Directors
	Sd/-
Place : Surat	Nidhi Manoj Sharma
Date : September 28, 2026	Company Secretary and Compliance Officer

J B ECOTEX LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 28, 2026 with SEBI and Stock Exchanges. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. www.jbecotex.com, websites of the BRLMs, i.e. Motilal Oswal Investment Advisors Limited at www.motilaloswal.com and JM Financial Limited at www.jmfl.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "**Risk Factors**" on page 19 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

FINOLEX INDUSTRIES LIMITED

CIN: L04108PN1981PLC024153
Registered Office: Gat No. 399, Village Maval, Dist Pune - 410 506.
Tel No.: +91 20 27408567 | E-mail: investors@finolexind.com | Website: www.finolexipexes.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/3750/2026 dated January 30, 2026, read with SEBI Circular No. SEBI/HO/MIRSD/MIRSD-POD/P/CIR/2025/97 dated July 02, 2025, we bring to your notice that another special window has been opened for a period of One Year from **February 05, 2026 till February 04, 2027**, for re-lodging share transfer deeds that were originally submitted before April 1, 2019 but were rejected, returned, or left unattended due to documentation or procedural deficiencies.

This facility of a special window is for lodgement of physical securities transfer and dematerialization ("demat") which were sold/purchased prior to April 01, 2019. Kindly refer to the matrix below with regards to the applicability of lodgement:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (It is fresh lodgement)	Yes	
Before April 01, 2019	Yes (It was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	X
Before April 01, 2019	No	No	X

Kindly note that the request(s) which are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents will only be considered under this special window. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. KFin Technologies Limited, Unit: Finolex Industries Limited, Selenium Building, Tower B, Plot Nos. 31-32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi, Telangana India -500032. Tel: +91-40-67162222 email ID: einward.ris@kfinotech.com.

Shareholders of the Company are requested to update their KYC details, including PAN, email ID, address, mobile number, and bank account details, with their Depository Participant(s) (in case shares are held in demat form) or with the Registrar and Transfer Agent (RTA) (in case shares are held in physical form), to ensure ease of communication and seamless payment of dividend (if any). Shareholders holding shares in physical form are further requested to dematerialize their shares by submitting the share certificates of face value ₹2/- to their respective Depository Participant(s).

For Finolex Industries Limited

Sd/-
Date : September 28, 2026
Place : Pune
Dakshinamurthy Iyer
Company Secretary & Head Legal

NOTICE FOR DUPLICATE ISSUE OF SHARE CERTIFICATES

Notice is hereby given that the Share Certificate Nos. 4, 5 and 17 for 4,60,000 Equity Shares of ₹10/- each, bearing Distinctive Nos. 400001-600000, 600001-800000 and 2760001-2820000 respectively, in Olympia Credits & Mercantile Private Limited, having its Registered Office at 4/1, Middleton Street, Sikkim House, 4th Floor, Kolkata – 700071, standing in the name of Kit Commercial Private Limited, have been lost and that an application for the issue of duplicate/consolidated share certificate(s) in lieu thereof has been made to the Company.

Objections, if any, should be made within 15 days from the date of this publication to the Company's Registrar & Share Transfer Agent – Niche Technologies Pvt. Ltd., D-511 Bagree Market, 5th Floor, 71 B, R. B. Basu Road, Kolkata – 700001. The public are cautioned against dealing in any way with these shares.

Date: 28.09.2026

KIT COMMERCIAL PRIVATE LIMITED



Gujarat Informatics Limited

Block No. 2, 2nd Floor, Karmayogi Bhavan,
Sector 10, Gandhinagar-382010 (Gujarat).
Phone: 079-23256022, Fax: 079-23238925

NOTICE INVITING BID

GIL invites Bids through E-tendering route for Bid for Supply, Installation, Testing, Commissioning, Integration, Operation & Maintenance of Enterprise Wired and Wi-Fi Infrastructure Solution for MMCEC (Tender No. HWT25092026; Tender ID 349301) Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://tender.nprocure.com> for eligibility criteria & more details about the bid.

- Managing Director



TATA POWER

Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175125, Mobile: 9641867435) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package.

Fire door installation work at Bhira HPS (CC27SPS107)
Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs. of 15th October 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power > Business Associates > Tender Documents**) only.

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES"

IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT



(Please scan this QR code to view the Draft Red Herring Prospectus and the Draft Abridged Prospectus)

JB ECOTEX LTD.
PLASTIC RECYCLING

J B ECOTEX LIMITED

Our Company was originally registered as a limited liability partnership under the Limited Liability Partnership Act, 2008, as amended, under the name 'J B Ecotex LLP' ("JBE LLP") pursuant to a limited liability partnership agreement dated October 31, 2012, which was registered with the Registrar of Companies, Gujarat, Dadra and Nagar Haveli at Ahmedabad and a certificate of incorporation dated November 12, 2012 was issued to JBE LLP. Subsequently, pursuant to a resolution passed by the partners of JBE LLP at their meeting held on June 2, 2021, JBE LLP was converted into a public limited company in accordance with the provisions of Chapter XXI of the Companies Act, 2013. Accordingly, the name of our Company was changed to 'J B Ecotex Limited' and a fresh certificate of incorporation dated September 21, 2021 was issued by the Registrar of Companies, Central Registration Centre. For details of changes in the name and registered office address of our Company, see "**History and Certain Corporate Matters**" on page 258 of the Draft Red Herring Prospectus dated September 28, 2026 ("DRHP").

Corporate Identity Number: U17299GJ2021PLC125752

Registered and Corporate Office: Office No. 1105 & 1201, 11th Floor, Rajhans Montessa, Beside Le Meridien Hotel, Nr. Surat Airport, Dumas Road, Surat – 395 007, Gujarat, India

Contact Person: Nidhi Manoj Sharma, Company Secretary and Compliance Officer; Telephone: +91 63588-66883; E-mail: cs@jbecotex.com; Website: www.jbecotex.com

OUR PROMOTERS: AYODHYAPRASAD JUGALKISHORE SINGHAL, HEMANT VIMALKUMAR DHANDHARIA, HIMANSHU SURENDRA JARIWALA, JITENDRAKUMAR FULCHAND ARYA, MONIKA RAJESH GUPTA, RAJESH RAMNIWAS GUPTA, RAMDAS LAXMINARAYAN JINDAL, SAJJAN KUMAR KEJRIWAL, SAMARTH ARYA, VISHAL KEJRIWAL, AND GUPTA FAMILY PRIVATE TRUST

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF J B ECOTEX LIMITED ("OUR COMPANY" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 4,000.00 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 12,950,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER FOR SALE"), COMPRISING UP TO 3,970,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY JITENDRAKUMAR FULCHAND ARYA, UP TO 1,100,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY AYODHYAPRASAD JUGALKISHORE SINGHAL, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY RAJESH RAMNIWAS GUPTA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY VISHAL KEJRIWAL, UP TO 1,690,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY RAMDAS LAXMINARAYAN JINDAL, UP TO 1,690,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY HIMANSHU SURENDRA JARIWALA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY HEMANT VIMALKUMAR DHANDHARIA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY MONIKA RAJESH GUPTA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY SAJJAN KUMAR KEJRIWAL (THE "PROMOTER SELLING SHAREHOLDERS"), AND SUCH EQUITY SHARES CUMULATIVELY OFFERED BY THE PROMOTER SELLING SHAREHOLDERS, THE "OFFERED SHARES").

OUR COMPANY MAY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES AGGREGATING UP TO ₹ 800.00 MILLION, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL BE UNDERTAKEN IN CONSULTATION WITH THE BRLMS AND THE PRICE OF THE EQUITY SHARES ALLOTTED PURSUANT TO THE PRE-IPO PLACEMENT SHALL BE DETERMINED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. DETAILS OF THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL BE INCLUDED IN THE RED HERRING PROSPECTUS AND PROSPECTUS AND SHALL BE REPORTED TO THE STOCK EXCHANGES WITHIN 24 HOURS OF SUCH TRANSACTIONS, IN ACCORDANCE WITH REGULATION 54 OF THE SEBI ICDR REGULATIONS. WE MAY UTILIZE THE PROCEEDS FROM THE PRE-IPO PLACEMENT TOWARDS THE OBJECTS OF THE OFFER PRIOR TO COMPLETION OF THE OFFER. PRIOR TO THE COMPLETION OF THE OFFER AND IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT IN LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND PROSPECTUS.

IN ACCORDANCE WITH AND SUBJECT TO REGULATION 33 OF THE SEBI ICDR REGULATIONS, THE OFFER MAY INCLUDE A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH, AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING UP TO [●] % OF THE POST OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●] % AND [●] %, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY OFFER A DISCOUNT OF UPTO [●] % (UPTO ₹ [●] PER EQUITY SHARE) TO THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT").

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND, THE EMPLOYEE DISCOUNT (IF ANY), AND MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITION OF [●] (A WIDELY CIRCULATED GUJARATI DAILY NEWSPAPER, GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED), EACH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be reserved in the following manner (i) 33.33% of the Anchor Investor Portion shall be reserved for domestic Mutual Funds; and (ii) 6.67% of the Anchor Investor Portion shall be reserved for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds, as applicable, at or above the Anchor Investor Allocation Price. Any under-subscription in the Life Insurance Companies and Pension Funds category specified in (ii) above may be allocated to domestic Mutual Funds, in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹0.20 million and up to ₹1.00 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹1.00 million and undersubscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All Bidders (except Anchor Investors) shall mandatorily participate in this Offer only through the Application Supported by Blocked Amount ("ASBA") process and shall provide details of their respective bank account (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter) in which the Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or pursuant to the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "**Offer Procedure**" on page 422 of the DRHP.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated September 28, 2026 with the Securities Exchange Board of India ("SEBI") and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it along with Draft Abridged Prospectus dated September 28, 2026 on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at www.jbecotex.com and the websites of the Book Running Lead Managers to the Offer i.e., Motilal Oswal Investment Advisors Limited at www.motilaloswal.com and JM Financial Limited at www.jmfi.com ("BRLMs"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLMs and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involves a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to "**Risk Factors**" on page 19 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the RHP has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "**History and Certain Corporate Matters**" on page 258 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "**Capital Structure**" on page 88 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
 Motilal Oswal Investment Advisors Limited Motilal Oswal Tower, Rahimullah Sayani Road, Opposite Parel ST Depot, Prabhadevi, Mumbai – 400 025, Maharashtra, India Tel: +91 22 7193 4380 E-mail: jb ipo@motilaloswal.com Website: www.motilaloswal.com Investor grievance email: moiapi@motilaloswal.com Contact Person: Ronak Shah/ Sankita Ajinkya SEBI Registration Number: INM000011005	 MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India Tel: +91 81081 14949 E-mail: jbecotex ipo@in.mpmf.com Website: www.in.mpmf.com Investor grievance e-mail: jbecotex ipo@in.mpmf.com Contact Person: Shanti GopalKrishnan SEBI Registration Number: INR000004058
COMPANY SECRETARY AND COMPLIANCE OFFICER	
Nidhi Manoj Sharma Office No. 1105 & 1201, 11th Floor, Rajhans Montessa, Beside Le Meridien Hotel, Nr. Surat Airport, Dumas Road, Surat – 395 007, Gujarat, India Telephone: +91 6358866883; E-mail: cs@jbecotex.com	

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place : Surat
Date : September 28, 2026

J B ECOTEX LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 28, 2026 with SEBI and Stock Exchanges. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. www.jbecotex.com, websites of the BRLMs, i.e. Motilal Oswal Investment Advisors Limited at www.motilaloswal.com and JM Financial Limited at www.jmfi.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "**Risk Factors**" on page 19 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

CONCEPT

FINOLEX INDUSTRIES LIMITED

CIN: L40108PN1981PLC024153

Registered Office: Gat No. 399, Village Urse, Taluka Maval, Dist. Pune - 410 506.

Tel No.: +91 20 27408567 | E-mail: investors@finolexind.com | Website: www.finolexpipes.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PoD/37/50/2026 dated January 30, 2026, read with SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, we bring to your notice that another special window has been opened for a period of One Year from **February 05, 2026 till February 04, 2027**, for re-lodging share transfer deeds that were originally submitted before April 1, 2019 but were rejected, returned, or left unattended due to documentation or procedural deficiencies.

This facility of a special window is for lodgement of physical securities transfer and dematerialization ("demat") which were sold/purchased prior to April 01, 2019. Kindly refer to the matrix below with regards to the applicability of lodgement:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (It is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (It was rejected/returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	X
Before April 01, 2019	No	No	X

Kindly note that the request(s) which are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents will only be considered under this special window. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. KFin Technologies Limited, Unit: Finolex Industries Limited, Selenium Building, Tower B, Plot Nos. 31-32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi, Telangana India - 500032. Tel: +91-40-67162222 email ID: einward.ris@kfinotech.com.

Shareholders of the Company are requested to update their KYC details, including PAN, email ID, address, mobile number, and bank account details, with their Depository Participant(s) (in case shares are held in demat form) or with the Registrar and Transfer Agent (RTA) (in case shares are held in physical form), to ensure ease of communication and seamless payment of dividend (if any). Shareholders holding shares in physical form are further requested to dematerialize their shares by submitting the share certificates of face value ₹2/- to their respective Depository Participant(s).

For Finolex Industries Limited

Sd/-

Date : September 28, 2026

Place : Pune

Dakshinamurthy Iyer

Company Secretary & Head Legal

NOTICE FOR DUPLICATE ISSUE OF SHARE CERTIFICATES

Notice is hereby given that the Share Certificate Nos. 4, 5 and 17 for 4,60,000 Equity Shares of ₹10/- each, bearing Distinctive Nos. 400001-600000, 600001-800000 and 2760001-2820000 respectively, in Olympia Credits & Mercantile Private Limited, having its Registered Office at 411, Middleton Street, Sikkim House, 4th Floor, Kolkata – 700071, standing in the name of Kit Commercial Private Limited, have been lost and that an application for the issue of duplicate/consolidated share certificate(s) in lieu thereof has been made to the Company.

Objections, if any, should be made within 15 days from the date of this publication to the Company's Registrar & Share Transfer Agent – Niche Technologies Pvt. Ltd., D-511 Bagree Market, 5th Floor, 71 B. R. B. Basu Road, Kolkata – 700001. The public are cautioned against dealing in any way with these shares.

Date: 28.09.2026

KIT COMMERCIAL PRIVATE LIMITED

GIL

Enabling e-Governance

Gujarat Informatics Limited

Block No. 2, 2nd Floor, Karmayogi Bhavan, Sector 10, Gandhinagar-382010 (Gujarat). Phone: 079-23256022, Fax: 079-23238925

NOTICE INVITING BID

GIL invites Bids through E-tendering route for Bid for Supply, Installation, Testing, Commissioning, Integration, Operation & Maintenance of Enterprise Wired and Wi-Fi Infrastructure Solution for MMCEC (Tender No. HWT25092026; Tender ID 349301) Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://tender.nprocure.com> for eligibility criteria & more details about the bid.

- Managing Director

TATA

TATA POWER

Corporate Contracts Department, 5th Floor Station B) Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India. (Board Line: 022-67175125, Mobile: 9641867435) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package.

Fire door installation work at Bhira HPS (CC27SPS107)

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs. of 15th October 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power > Business Associates > Tender Documents**) only.

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JB ECOTEX LTD.

PLASTIC RECYCLING

J B ECOTEX LIMITED

OUR COMPANY was originally registered as a limited liability partnership under the Limited Liability Partnership Act, 2008, as amended, under the name 'J B Ecotex LLP' ("JBE LLP") pursuant to a limited liability partnership agreement dated October 31, 2012, which was registered with the Registrar of Companies, Gujarat, Dadra and Nagar Haveli at Ahmedabad and a certificate of incorporation dated November 12, 2012 was issued to JBE LLP. Subsequently, pursuant to a resolution passed by the partners of JBE LLP at their meeting held on June 2, 2021, JBE LLP was converted into a public limited company in accordance with the provisions of Chapter XXI of the Companies Act, 2013. Accordingly, the name of our Company was changed to 'J B Ecotex Limited' and a fresh certificate of incorporation dated September 21, 2021 was issued by the Registrar of Companies, Central Registration Centre. For details of changes in the name and registered office address of our Company, see "**History and Certain Corporate Matters**" on page 258 of the Draft Red Herring Prospectus dated September 28, 2026 ("DRHP").

Corporate Identity Number: U17299GJ2021PLC125752

Registered and Corporate Office: Office No. 1105 & 1201, 11th Floor, Rajhans Montessa, Beside Le Meridien Hotel, Nr. Surat Airport, Dumas Road, Surat – 395 007, Gujarat, India

Contact Person: Nidhi Manoj Sharma, Company Secretary and Compliance Officer; Telephone: +91 63588-66883; E-mail: cs@jbecotex.com; Website: www.jbecotex.com

OUR PROMOTERS: AYODHYAPRASAD JUGALKISHORE SINGHAL, HEMANT VIMALKUMAR DHANDHARIA, HIMANSHU SURENDRA JARIWALA, JITENDRAKUMAR FULCHAND ARYA, MONIKA RAJESH GUPTA, RAJESH RAMNIWAS GUPTA, RAMDAS LAXMINARAYAN JINDAL, SAJJAN KUMAR KEJRIWAL, SAMARTH ARYA, VISHAL KEJRIWAL, AND GUPTA FAMILY PRIVATE TRUST

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF J B ECOTEX LIMITED ("OUR COMPANY" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 4,000.00 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 12,950,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER FOR SALE"), COMPRISING UP TO 3,970,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY JITENDRAKUMAR FULCHAND ARYA, UP TO 1,100,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY AYODHYAPRASAD JUGALKISHORE SINGHAL, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY RAJESH RAMNIWAS GUPTA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY VISHAL KEJRIWAL, UP TO 1,690,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY RAMDAS LAXMINARAYAN JINDAL, UP TO 1,690,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY HIMANSHU SURENDRA JARIWALA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY HEMANT VIMALKUMAR DHANDHARIA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY MONIKA RAJESH GUPTA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY SAJJAN KUMAR KEJRIWAL (THE "PROMOTER SELLING SHAREHOLDERS"), AND SUCH EQUITY SHARES CUMULATIVELY OFFERED BY THE PROMOTER SELLING SHAREHOLDERS, THE "OFFERED SHARES").

OUR COMPANY MAY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES AGGREGATING UP TO ₹ 800.00 MILLION, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL BE UNDERTAKEN IN CONSULTATION WITH THE BRLMS AND THE PRICE OF THE EQUITY SHARES ALLOTTED PURSUANT TO THE PRE-IPO PLACEMENT SHALL BE DETERMINED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. DETAILS OF THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL BE INCLUDED IN THE RED HERRING PROSPECTUS AND PROSPECTUS AND SHALL BE REPORTED TO THE STOCK EXCHANGES WITHIN 24 HOURS OF SUCH TRANSACTIONS, IN ACCORDANCE WITH REGULATION 54 OF THE SEBI ICDR REGULATIONS. WE MAY UTILIZE THE PROCEEDS FROM THE PRE-IPO PLACEMENT TOWARDS THE OBJECTS OF THE OFFER PRIOR TO COMPLETION OF THE OFFER. PRIOR TO THE COMPLETION OF THE OFFER AND IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT IN LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND PROSPECTUS.

IN ACCORDANCE WITH AND SUBJECT TO REGULATION 33 OF THE SEBI ICDR REGULATIONS, THE OFFER MAY INCLUDE A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH, AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING UP TO [●]% OF THE POST OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND [●]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY OFFER A DISCOUNT OF UPTO [●]% (UPTO ₹ [●] PER EQUITY SHARE) TO THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT").

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND, THE EMPLOYEE DISCOUNT (IF ANY), AND MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITION OF [●] (A WIDELY CIRCULATED GUJARATI DAILY NEWSPAPER, GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED), EACH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors and such allocation will be on a discretionary basis by our Company, in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be reserved in the following manner (i) 33.33% of the Anchor Investor Portion shall be reserved for domestic Mutual Funds; and (ii) 6.67% of the Anchor Investor Portion shall be reserved for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds, as applicable, at or above the Anchor Investor Allocation Price. Any under-subscription in the Life Insurance Companies and Pension Funds category specified in (ii) above may be allocated to domestic Mutual Funds, in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹0.20 million and up to ₹1.00 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹1.00 million and undersubscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All Bidders (except Anchor Investors) shall mandatorily participate in this Offer only through the Application Supported by Blocked Amount ("ASBA") process and shall provide details of their respective bank account (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter) in which the Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or pursuant to the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "**Offer Procedure**" on page 422 of the DRHP.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated September 28, 2026 with the Securities Exchange Board of India ("SEBI") and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it along with Draft Abridged Prospectus dated September 28, 2026 on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at www.jbecotex.com and the websites of the Book Running Lead Managers to the Offer i.e. Motilal Oswal Investment Advisors Limited at www.motilaloswal.com and JM Financial Limited at www.jmfi.com ("BRLMs"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLMs and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involves a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to "**Risk Factors**" on page 19 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the RHP has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "**History and Certain Corporate Matters**" on page 258 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "**Capital Structure**" on page 88 of the DRHP.

BOOK RUNNING LEAD MANAGER

motilal oswal

Investment Banking

Motilal Oswal Investment Advisors Limited

Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite Parel ST Depot, Prabhadevi, Mumbai – 400 025, Maharashtra, India

Tel: +91 22 7193 4380

E-mail: jp.ipo@motilaloswal.com

Website: www.motilaloswal.com

Investor grievance email: moiapi@motilaloswal.com

Contact Person: Ronak Shah/ Sankita Ajinkya

SEBI Registration Number: INM000011005

JM Financial

Investment Banking

JM Financial Limited

7th Floor, Energy, Appasaheb Marathe Marg, Prabhadevi, Mumbai – 400 025 Maharashtra, India

Tel: +91 22 6630 3030

E-mail: jbecotex.ipo@jmfi.com

Website: www.jmfi.com

Investor grievance email: grievance.ibd@jmfi.com

Contact Person: Prachee Dhuri

SEBI Registration Number: INM000010361

REGISTRAR TO THE OFFER

MUFG

MUFG Intime

MUFG Intime India Private Limited

(Formerly Link Intime India Private Limited)

C-101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India

Tel: +91 81081 14949

E-mail: jbecotex.ipo@in.mpmf.mufig.com

Website: www.in.mpmf.mufig.com

Investor grievance e-mail: jbecotex.ipo@in.mpmf.mufig.com

Contact Person: Shanti Gopalkrishnan

SEBI Registration Number: INR000004058

J B ECOTEX LIMITED

On behalf of the Board of Directors

Sd/-

Nidhi Manoj Sharma

Company Secretary and Compliance Officer

Place : Surat

Date : September 28, 2026

J B ECOTEX LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 28, 2026 with SEBI and Stock Exchanges. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. www.jbecotex.com, websites of the BRLMs, i.e. Motilal Oswal Investment Advisors Limited at www.motilaloswal.com and JM Financial Limited at www.jmfi.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "**Risk Factors**" on page 19 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

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New Delhi

CONCEPT

FINOLEX INDUSTRIES LIMITED

CIN: L40108PN1981PLC024153
Registered Office: Gat No. 399, Village Urse, Taluka Maval, Dist. Pune - 410 506.
Tel. No.: +91 20 27408567 | E-mail: investors@finolexind.com | Website: www.finolexipjes.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES
Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PoD/3750/2026 dated January 30, 2026, read with SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, we bring to your notice that another special window has been opened for a period of One Year from **February 05, 2026 till February 04, 2027**, for re-lodging share transfer deeds that were originally submitted before April 1, 2019 but were rejected, returned, or left unattended due to documentation or procedural deficiencies.
This facility of a special window is for lodgement of physical securities transfer and dematerialization ("demat") which were sold/purchased prior to April 01, 2019. Kindly refer to the matrix below with regards to the applicability of lodgement:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (It is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (It was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	X
Before April 01, 2019	No	No	X

Kindly note that the request(s) which are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents will only be considered under this special window. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. KFin Technologies Limited, Unit: Finolex Industries Limited, Selenium Building, Tower B, Plot Nos. 31-32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi, Telangana India - 500032. Tel: +91-40-67162222 email ID: einward.ris@kfinotech.com.

Shareholders of the Company are requested to update their KYC details, including PAN, email ID, address, mobile number, and bank account details, with their Depository Participant(s) (in case shares are held in demat form) or with the Registrar and Transfer Agent (RTA) (in case shares are held in physical form), to ensure ease of communication and seamless payment of dividend (if any). Shareholders holding shares in physical form are further requested to dematerialize their shares by submitting the share certificates of face value ₹2/- to their respective Depository Participant(s).

For Finolex Industries Limited
Sd/-
Date : September 28, 2026
Place : Pune
Dakshinamurthy Iyer
Company Secretary & Head Legal

NOTICE FOR DUPLICATE ISSUE OF SHARE CERTIFICATES

Notice is hereby given that the Share Certificate Nos. 4, 5 and 17 for 4,60,000 Equity Shares of ₹10/- each, bearing Distinctive Nos. 400001-600000, 600001-800000 and 2760001-2820000 respectively, in Olympia Credits & Mercantile Private Limited, having its Registered Office at 411, Middleton Street, Sikkim House, 4th Floor, Kolkata - 700071, standing in the name of Kit Commercial Private Limited, have been lost and that an application for the issue of duplicate/consolidated share certificate(s) in lieu thereof has been made to the Company.

Objections, if any, should be made within 15 days from the date of this publication to the Company's Registrar & Share Transfer Agent - Niche Technologies Pvt. Ltd., D-511 Bagree Market, 5th Floor, 71 B. R. B. Basu Road, Kolkata - 700001. The public are cautioned against dealing in any way with these shares.

Date: 28.09.2026 KIT COMMERCIAL PRIVATE LIMITED



Gujarat Informatics Limited

Block No. 2, 2nd Floor, Karmayogi Bhavan,
Sector 10, Gandhinagar-382010 (Gujarat).
Phone: 079-23256022, Fax: 079-23238925

NOTICE INVITING BID

GIL invites Bids through E-tendering route for Bid for Supply, Installation, Testing, Commissioning, Integration, Operation & Maintenance of Enterprise Wired and Wi-Fi Infrastructure Solution for MMCEC (Tender No. HWT25092026; Tender ID 349301) Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://tender.nprocure.com> for eligibility criteria & more details about the bid.

- Managing Director



TATA POWER

Corporate Contracts Department, 5th Floor Station B)
Tata Power, Trombay Thermal Power Station Chembur-Mahul, Mumbai 400074, Maharashtra, India.
(Board Line: 022-67175125, Mobile: 9641867435) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER

The Tata Power Company Limited invites tender from eligible vendors for the following package.

Fire door installation work at Bhira HPS (CC27SPS107)
Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs. of 15th October 2026**. For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power > Business Associates > Tender Documents**) only.

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE") AND TOGETHER WITH BSE, THE "STOCK EXCHANGES")

IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT



(Please scan this QR code to view the Draft Red Herring Prospectus and the Draft Abridged Prospectus)

JB ECOTEX LTD.
PLASTIC RECYCLING

JB ECOTEX LIMITED

Our Company was originally registered as a limited liability partnership under the Limited Liability Partnership Act, 2008, as amended, under the name 'J B Ecotex LLP' ("JBE LLP") pursuant to a limited liability partnership agreement dated October 31, 2012, which was registered with the Registrar of Companies, Gujarat, Dadra and Nagar Haveli at Ahmedabad and a certificate of incorporation dated November 12, 2012 was issued to JBE LLP. Subsequently, pursuant to a resolution passed by the partners of JBE LLP at their meeting held on June 2, 2021, JBE LLP was converted into a public limited company in accordance with the provisions of Chapter XXI of the Companies Act, 2013. Accordingly, the name of our Company was changed to 'J B Ecotex Limited' and a fresh certificate of incorporation dated September 21, 2021 was issued by the Registrar of Companies, Central Registration Centre. For details of changes in the name and registered office address of our Company, see "**History and Certain Corporate Matters**" on page 258 of the Draft Red Herring Prospectus dated September 28, 2026 ("DRHP").

Corporate Identity Number: U17299GJ2021PLC125752

Registered and Corporate Office: Office No. 1105 & 1201, 11th Floor, Rajhans Montessa, Beside Le Meridien Hotel, Nr. Surat Airport, Dumas Road, Surat - 395 007, Gujarat, India
Contact Person: Nidhi Manoj Sharma, Company Secretary and Compliance Officer; Telephone: +91 63588-66883; E-mail: cs@jbecotex.com; Website: www.jbecotex.com

OUR PROMOTERS: AYODHYAPRASAD JUGALKISHORE SINGHAL, HEMANT VIMALKUMAR DHANDHARIA, HIMANSHU SURENDRA JARIWALA, JITENDRAKUMAR FULCHAND ARYA, MONIKA RAJESH GUPTA, RAJESH RAMNIWAS GUPTA, RAMDAS LAXMINARAYAN JINDAL, SAJJAN KUMAR KEJRIWAL, SAMARTH ARYA, VISHAL KEJRIWAL, AND GUPTA FAMILY PRIVATE TRUST

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF J B ECOTEX LIMITED ("OUR COMPANY" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 4,000.00 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 12,950,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER FOR SALE"), COMPRISING UP TO 3,970,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY JITENDRAKUMAR FULCHAND ARYA, UP TO 1,100,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY AYODHYAPRASAD JUGALKISHORE SINGHAL, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY RAJESH RAMNIWAS GUPTA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY VISHAL KEJRIWAL, UP TO 1,690,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY RAMDAS LAXMINARAYAN JINDAL, UP TO 1,690,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY HIMANSHU SURENDRA JARIWALA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY HEMANT VIMALKUMAR DHANDHARIA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY MONIKA RAJESH GUPTA, UP TO 900,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY SAJJAN KUMAR KEJRIWAL (THE "PROMOTER SELLING SHAREHOLDERS"), AND SUCH EQUITY SHARES CUMULATIVELY OFFERED BY THE PROMOTER SELLING SHAREHOLDERS, THE "OFFERED SHARES").

OUR COMPANY MAY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES AGGREGATING UP TO ₹ 800.00 MILLION, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL BE UNDERTAKEN IN CONSULTATION WITH THE BRLMS AND THE PRICE OF THE EQUITY SHARES ALLOTTED PURSUANT TO THE PRE-IPO PLACEMENT SHALL BE DETERMINED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. DETAILS OF THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL BE INCLUDED IN THE RED HERRING PROSPECTUS AND PROSPECTUS AND SHALL BE REPORTED TO THE STOCK EXCHANGES WITHIN 24 HOURS OF SUCH TRANSACTIONS, IN ACCORDANCE WITH REGULATION 54 OF THE SEBI ICDR REGULATIONS. WE MAY UTILIZE THE PROCEEDS FROM THE PRE-IPO PLACEMENT TOWARDS THE OBJECTS OF THE OFFER PRIOR TO COMPLETION OF THE OFFER. PRIOR TO THE COMPLETION OF THE OFFER AND IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT IN LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND PROSPECTUS.

IN ACCORDANCE WITH AND SUBJECT TO REGULATION 33 OF THE SEBI ICDR REGULATIONS, THE OFFER MAY INCLUDE A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH, AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING UP TO [●]% OF THE POST OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND [●]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY OFFER A DISCOUNT OF UPTO [●]% (UPTO ₹ [●] PER EQUITY SHARE) TO THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT").

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND, THE EMPLOYEE DISCOUNT (IF ANY), AND MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITION OF [●] (A WIDELY CIRCULATED GUJARATI DAILY NEWSPAPER, GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED), EACH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMS, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the respective websites of the BRLMS and at the terminals of the Syndicate Members and by intimation to Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMS may allocate up to 60% of the QIB Portion to Anchor Investors and such allocation will be on a discretionary basis by our Company, in consultation with the BRLMS, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be reserved in the following manner (i) 33.33% of the Anchor Investor Portion shall be reserved for domestic Mutual Funds; and (ii) 6.67% of the Anchor Investor Portion shall be reserved for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds, as applicable, at or above the Anchor Investor Allocation Price. Any under-subscription in the Life Insurance Companies and Pension Funds category specified in (ii) above may be allocated to domestic Mutual Funds, in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (the "Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors ("Non-Institutional Portion") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹0.20 million and up to ₹1.00 million and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹1.00 million and undersubscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Bidders in the other sub-category of the Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to Retail Individual Investors ("Retail Portion"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All Bidders (except Anchor Investors) shall mandatorily participate in this Offer only through the Application Supported by Blocked Amount ("ASBA") process and shall provide details of their respective bank account (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter) in which the Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or pursuant to the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "**Offer Procedure**" on page 422 of the DRHP.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated September 28, 2026 with the Securities Exchange Board of India ("SEBI") and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it along with Draft Abridged Prospectus dated September 28, 2026 on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at www.jbecotex.com and the websites of the Book Running Lead Managers to the Offer i.e. Motilal Oswal Investment Advisors Limited at www.motilaloswal.com and JM Financial Limited at www.jmfi.com ("BRLMS"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLMS at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLMS and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involves a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to "**Risk Factors**" on page 19 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the RHP has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "**History and Certain Corporate Matters**" on page 258 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "**Capital Structure**" on page 88 of the DRHP.

BOOK RUNNING LEAD MANAGER		REGISTRAR TO THE OFFER
 Motilal Oswal Investment Advisors Limited Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite Parel ST Depot, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel: +91 22 7193 4380 E-mail: jp.ipo@motilaloswal.com Website: www.motilaloswal.com Investor grievance email: moiapi@motilaloswal.com Contact Person: Ronak Shah/ Sankita Ajinkya SEBI Registration Number: INM000011005	 JM Financial Limited 7 th Floor, Energy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025 Maharashtra, India Tel: +91 22 6630 3030 E-mail: jbecotex.ipo@jmfi.com Website: www.jmfi.com Investor grievance email: grievance.ibd@jmfi.com Contact Person: Prachee Dhuri SEBI Registration Number: INM000010361	 MUFU Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India Tel: +91 81081 14949 E-mail: jbecotex.ipo@in.mpmf.com Website: www.in.mpmf.com Investor grievance e-mail: jbecotex.ipo@in.mpmf.com Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058
COMPANY SECRETARY AND COMPLIANCE OFFICER		
Nidhi Manoj Sharma Office No. 1105 & 1201, 11th Floor, Rajhans Montessa, Beside Le Meridien Hotel, Nr. Surat Airport, Dumas Road, Surat - 395 007, Gujarat, India Telephone: +91 6358866883; E-mail: cs@jbecotex.com		

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For J B ECOTEX LIMITED
On behalf of the Board of Directors
Sd/-
Nidhi Manoj Sharma
Company Secretary and Compliance Officer

J B ECOTEX LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 28, 2026 with SEBI and Stock Exchanges. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. www.jbecotex.com, websites of the BRLMS, i.e. Motilal Oswal Investment Advisors Limited at www.motilaloswal.com and JM Financial Limited at www.jmfi.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "**Risk Factors**" on page 19 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

CONCEPT

